

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 761 /ND/2018
(CA No.56/C-III/ND/2019)

In the matter of :

Sony Pictures Networks India (P) Ltd .. PETITIONER
vs.
Ortel Communication Ltd .. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 28.1.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Arijit Mazumdar, Mr. Akshay
Chandna, Advocates

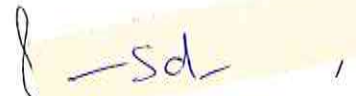
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the Applicant is present. Application in CA No. CA No.49/C-III/ND/2018) has been filed by the Applicant for the change of Resolution Professional (RP) in lieu of the one appointed by this Tribunal at the time of admitting the petition.

Let a copy of the Certificate duly self-attested by the R.P. be furnished by tomorrow or alternatively to be certified by Ld. Counsel for the applicant.

Post the matter on 31.1.2019.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit